

The Odisha Gazette

PUBLISHED BY AUTHORITY

No. 2, CUTTACK, Tuesday, July 20, 2021, / ASADHA 19

SEPARATE PAGING IS GIVEN TO THIS PART IN ORDER THAT IT MAY BE FILED AS A SEPARATE COPY



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PART I — Appointments, Confirmations, Postings, Transfers, Deputations, Powers, Leave, Programmes & Results of Departmental Examinations of Officers and other Personal Notices.

Nothing for Publication

PART II—Educational Notices, Programmes and Results of School and College Examinations and other Examinations etc.

PART III — Statutory Rules, Orders, Notifications, Rules etc. issued by the Governor, Heads of Departments and High Court.

Nothing for Publication

PART III - A Regulations, Orders, Notifications, Rules etc. issued by the Governor, Heads of Departments and High Court.

Nothing for Publication

PART IV - Regulations, Orders, Notifications And Rules of the Government of India, Papers extracted from the Gazette of India and Gazettes of other States and Notifications, Orders, etc. in connection with Elections.

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PART IX - Circulars and General letters by the Accountant-General, Odisha.

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PART XII - Materials relating to Transport Organizations.

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SUPPLEMENT - Resolutions, Weather and Crop Reports and other Statistical Reports, etc.

Nothing for Publication

SUPPLEMENT (A)—Register of persons dismissed from Government Service.

APPENDIX — Catalogue of Books and Periodicals registered in Odisha.

Nothing for Publication

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Part - II

Educational Notices, Programmes and Results of School and College Examinations and other Examinations, etc.

AGRICULTURE & FARMERS EMPOWERMENT DEPARTMENT

CIRCULAR UPDATE WORK NOTIFICATION

The 22th June 2019

No. 26961—FIN-CCA-ESTT-0004/2018-F.— Cooperation Department]. 26154-F, dated the 8th August 2018 may be read as Shri Rabindra Nath Singh instead of Shri Rabindranath Sing. All others may remain unaltered.

The 18th August 2018

No. 26965—FIN-CCA-ESTT-0004/2018-F.— The name appear in the third line of the Finance Department O. O. No. 26158-F, dated the 8th August 2018 may be read as Shri Rabindra Nath Singh instead of Shri Rabindranath Sing.

All others may remain unaltered.

[ILLLEGIBLE]

Under-Secretary to Government

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SUPPLEMENT (A)

Register of persons dismissed from Government Service.

AGRICULTURE & FARMERS EMPOWERMENT DEPARTMENT

NOTIFICATION

The 21st September 2004

No. 8267 li/1(J)-28/2003-L. E. In pursuance of Section 17 of the Industrial Disputes Act, 1947 (14 of 1947), the Award, dated the 22nd April 2004 of the Presiding Officer, Labour Court, Jeypore to whom the industrial disputes between the Management of the Executive Director, M/s. Investigation & Security Service (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar and its Workman Shri Reddy Chinna Rao was referred for adjudication is hereby published as in the Schedule below :

SCHEDULE

IN THE COURT OF THE PRESIDING OFFICER
LABOUR COURT, JEYPORE, KORAPUT

INDUSTRIAL DISPUTE CASE No. 8 OF 2003

Dated the 22nd April 2004

Present :

Shri R. K. Saran
Presiding Officer, Labour Court
Jeypore, Dist. Koraput.

Between :

The Management of

Executive Director

M/s. Investigation & Security Service (P) Ltd.

Plot No. 17, Housing Board Colony

Lewis Road, Bhubaneswar-751 002

At/P. O. Bhubaneswar, Dist. Khurda.

. . First Party Management

Versus

Its Workman . . . Second Party Workman
 Shri Reddy Chinna Rao
 S/o. Reddy Balakrishna
 At Kathala Kaitha, P.O. R. Sitapur
 Via Parlakhemundi, Dist. Gajapati.

Under Sections 10 & 12 of the Industrial Disputes Act, 1947

Appearances :

<u>For the First Party Management</u>	. . . None
For the Second Party Workman	. . . None
Date of Award	. . . 22-4-2004

AWARD

This is a reference under Section 10(1), read with Section 12(5) of the Industrial Disputes Act, 1947 made by the State Government of Orissa in their Labour & Employment Department Memo. No. 5344 (5), dated the 30th May 2003 for adjudication of the dispute mentioned below:

SCHEDULE

Whether the termination of the services of Shri Reddy Chinna Rao, ex-Security Guard with effect from the 1st February 2001 by the Executive Director M/s. Investigation & Security Services (India) (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar-751002 (Management) is legal and/or justified ? If not, to what relief the workman Shri Rao is entitled ?

2. The second party workman has not yet filed his statement of claim in spite of direction of the Government and by this Court several times including notice by Registered Post with A.D. It is therefore now presumed that there exists no dispute between the parties. So far as this reference is concerned. Accordingly a No Dispute Award is submitted to the Government as per rules. No cost.

Dictated and corrected by me.

R. K. SARAN
 22-4-2004
 Presiding Officer
 Labour Court, Jeypore

R. K. SARAN
 22-4-2004
 Presiding Officer
 Labour Court, Jeypore

By order of the Governor
 D. MISHRA
 Under-Secretary to Government

CO-OPERATION DEPARTMENT

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Under-Secretary to Government